

IN THE HIGH COURT OF JHARKHAND AT RANCHI  
B.A. No. 3303 of 2021

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Balbhadra Kumar Yadav. ....**Petitioner**  
Versus  
The State of Jharkhand. ....**Opposite Party**  
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Coram: HON'BLE MR JUSTICE RONGON MUKHOPADHYAY

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For the Petitioner : Mr. Lalit Yadav, Advocate  
For the State : Mr. Shailendra Kumar Tiwari, Special P.P.  
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02/13-4-2021 Heard the parties.

The petitioner is an accused in connection with Deoghar (Cyber) P.S. Case No. 82 of 2020.

The petitioner was apprehended by the police and from his possession, Mobile and SIMS were recovered. He was suspected to be involved in cyber crime. The petitioner does not have any criminal antecedent as stated in this application. The petitioner is in custody since 1.4.2020.

Regard being had to the above, the petitioner, named above, is directed to be released on bail, on furnishing bail bond of Rs.10,000/- (Ten thousand only), with two sureties of the like amount each to the satisfaction of learned Additional Sessions Judge-II, Deoghar, in connection with Deoghar (Cyber) P.S. Case No. 82 of 2020, subject to the condition that one of the bailers should be a close relative of the petitioner.

(Rongon Mukhopadhyay, J)

*Rakesh/-*